

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19362/2003

(From the judgement and order dated 28/07/2003 in CWP No. 11621/2003 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

I.G. OF POLICE, CHANDIGARH & ORS.

Petitioner(s)

VERSUS

KRISHAN KUMAR

Respondent(s)

(With prayer for interim relief and office report)

WITH SLP(C) NO. 20260 of 2003

I.G. OF POLICE, CHANDIGARH & ORS.

Petitioner(s)

VERSUS

REKHA DEVI

Respondent(s)

(With prayer for interim relief and office report)

SLP(C) NO. 20264 of 2003

I.G. OF POLICE, CHANDIGARH & ORS.

Petitioner(s)

VERSUS

KARAN SINGH AND ORS.

Respondent(s)

(With prayer for interim relief and office report)

SLP(C) NO. 20269 of 2003

I.G. OF POLICE, CHANDIGARH & ORS.

Petitioner(s)

VERSUS

SURINDER PAL AND ANR.

Respondent(s)

(With prayer for interim relief and office report)

SLP(C) NO. 20032 of 2003

I.G. OF POLICE, CHANDIGARH & ORS.

Petitioner(s)

VERSUS

NARENDERR

Respondent(s)

(With prayer for interim relief and office report)

SLP(C) NO. 20158 of 2003

I.G. OF POLICE, CHANDIGARH & ORS.

Petitioner(s)

VERSUS

ASHISH KUMAR

Respondent(s)

(With appln. for passing the order in terms of order dated 27.11.2003
in CA 4684/2001 and with

prayer for interim relief and office report)

SLP(C) NO. 20235 of 2003

I.G. OF POLICE, CHANDIGARH & ORS.

Petitioner(s)

VERSUS

RAJENDER KUMAR SINGH AND ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 30/01/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s) Ms. Kamini Jaiswal, Adv.

Mrs. Shomila Bakshi

Mrs. Sunita Divedi and Ms. Rani, Adv.

For Respondent(s) Mr. A.P. Mohanty and Mr. Dinesh Verma, Adv.

Mr. M.P. Shorawala, Adv.

Mr. Jagjit Singh Chhabra, Adv..

UPON hearing counsel the Court made the following

O R D E R

Put up for final disposal after four weeks.

In the meantime, notice be served on the unserved
respondents in the

connected matters.

Dasti, in addition, is permitted.

(MEERA HEMANT)

ARDWAJ)

A.R.-CUM-P.S.

(PUSHP LATA BH

COURT MASTER